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THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (f) MNJ Institute of Qncology, Hyderabad has been recognised as a Regional Cancer Centre. The State Government have already been informed in the matter.

Newsitem regarding shortage of water supply in the IAs flight

1873. SHRI ADHIK SIRODKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to the news-item in the daily Loksatta dated 17th November, 1996 about the shortage of water supply in the Indian Airlines flight 181; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes, Sir.

(b) Before departure of IC-181 flight on 15.11.96, cabin crew reported absence of water supply in galleys/toilet wash basins due to intermittent working of the regulating valve. The aircraft could not have been allowed to depart without rectification and refilling the large capacity water tank which necessitated off-loading/re-loading of baggage. Consequently the flight was delayed for 1.15 hours. Steps are being taken to ensure that such incidents do not recur in future.

National Airport Authority of <u>India</u> leasing prime land in Juhu Airport to Mesco Airlines

1874. SHRI K.R. MALKANI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the National Airport Authority of India has leased out prime land in Juhu ariport to Mesco Airlines at well below market rates as reported in the Time of India, 11th September 1995; (b) the reasons for this act of favouritism; and

to Unstarred Ouestions

(c) the steps taken to rectify this wrong;

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Mesco airlines has been allotted 3252 sq.mtrs. of land at Juhu airport and the rate of licence fee charged is similar to that charged from other parties.

(b) and (c) Do not arise.

Complaints of Irregularities by Reliance Industries

1875. SHRI GURUDAS DAS GUPTA: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government has received various complaints of irregularities by Reliance Industries; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) Complaints alleging violation of various laws by the Reliance Group of Industries have been received. Except some issues which have been closed due to non-substantiation of allegations, the other issues are at different stages of investigations/adjudication.

Old and Obsolate Equipments with Air Traffic Control

1876. SHRI JAGIR SINGH DARD: DR. SHRIKANT RAM-CHANDRA JICHKAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the equipments with the Air Traffic Control in Delhi have become old and obsolete;

(b) whether these old equipments are responsible for the recent mid-air collusion;

(c) when will the equipment be upgraded and at what cost; and